

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1934

ANSWERED ON:17.07.2009

STATE COMMISSIONS FOR CHILDREN

Bapurao Shri Khatgaonkar Patil Bhaskarrao;Gaikwad Shri Eknath Mahadeo;Yaskhi Shri Madhu Goud

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Union Government has urged States Government to constitute State Commissions,in terms of the Commission for Protection of Child Rights Act, 2005;
- (b) if so, the details thereof, State-wise, Union Territory-wise;
- (c) if not, the reasons therefor;and
- (d) the time by which these are likely to be set up in all the States?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a), (b) &(c)M/o Women and Child Development has been requesting the State Governments and the Union Territory Administration to set up State Commissions for Protection of Child rights in accordance with the Section 17 of the Commissions for Protection of Child Rights Act 2005.

(d) So far only Delhi, Maharashtra, Sikkim and Goa have constituted the State Commissions.

No time limit is prescribed in the Commissions for Protection of Child Rights Act for setting up of State Commission for Protection of Child Rights, However, States/UTs are being reminded to set up these Commissions at the earliest.